

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-101

Appeal No.-249/252/ND/2022

IN THE MATTER OF:

Income Tax Officer ward - 26(3), New Delhi

Vs.

ROC (M/s. Vreni Trade House Pvt. Ltd.)

....Applicant

.....Respondent

SECTION

U/s 252

Order delivered on 05.12.2022

CORAM:

**SHRI P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :
For the Respondent :
For the IT Deptt. : Mr. Puneet Rai, Adv.

ORDER

Heard the submissions made by Proxy Counsel for the Income Tax Department. We have perused the paper book. Let notice be served on all the Respondents for their appearance as well as for filing their reply. Income Tax Department is directed to file the reasons and Show Cause Notice for re-opening the Assessment at the earliest and also serve a copy on all the Respondents. List the matter on **09.01.2023**.

-sd-

**(DR. BINOD KUMAR SINHA)
MEMBER (T)**

Amit Tiwari

-sd-

**(P.S.N. PRASAD)
MEMBER (J)**